

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 07th day of January 2003.

Original Application no. 165 of 1996.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman
Hon'ble Maj Gen K.K. Srivastava, Administrative Member.

Shri Bhushan Shukla, S/o Late Pt. T.P. Shukla,
R/o Mohalla Balloch Tola (Opposite Sanskrit Pathshala),
Azangarh Road, Jaunpur City (UP).

... Applicant

By Adv : Sri S.S. Sharma

Versus

1. Union of India owing and representing
the Northern Railway- Notice to be served upon,
the General Manager, Northern Railway, Baroda House,
NEW DELHI.
2. The Divisional Railway Manager,
Northern Railway,
BIKNER. (RAJASTHAN).

... Respondents

By Adv : Sri P Mathur

ORDER

Hon'ble Mr. Justice R.R.K. Trivedi, VC.

In this OA, under section 19 of the A.T. Act, 1985,
the applicant has prayed for a direction to pay the amount
together with 18% interest as claimed under paragraphs 4.7 to 4.12
of the OA.

2. The facts of the case are that the applicant was serving as Telecommunication Inspector (in short TCI) in Northern Railway. He retired from service on 30.6.1993. He had some grievance against his non-promotion as TCI w.e.f. 1.1.1984 when his juniors were promoted. For this grievance the applicant filed OA no. 543 of 1986 in this Tribunal which was decided

2.

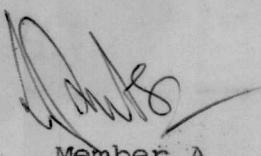
on 1.4.1992. The direction given was as under :-

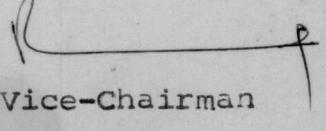
" We direct the respondents to promote the applicant to the upgraded scale Rs. 700-900 as T.C.I. with effect from 1.1.1984 and place him above his juniors in the seniority list. The respondents are also directed to settle the difference of pay and other monetary benefits to the applicant within a period of 3 months from the date of receipt of this order. No order as to cost."

3. In pursuance of the aforesaid order the applicant has been paid Rs. 29,190/- through cheque on 20.4.1995, as admitted in para 4.7. In the OA or in the relief clause the applicant has not made it clear as to how and in what manner, the amount paid to him is short, he has simply stated that he has not been paid the amount under the order of this Tribunal. The applicant was required to make it clear as to how much amount is still due to him from the respondents, which has not been done.

4. In the circumstances, we do not find him entitled for any relief in this OA. However, it is left open to the applicant to make representation before respondent no. 2 clearly stating how the order of this Tribunal has not been complied and in what manner the amount paid is short. If representation is so filed, it shall be considered and decided by a reasoned order within a period of 3 months, thereafter from the date of communication of this order.

5. There shall be no order as to costs.


Member A


Vice-Chairman

/pc/